

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

26

C.P. (IB)/174(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES:

Solapur Janata Sahakari Bank Limited

Vs

Sopanrao Tukaram Naranvar Personal
Guarantor Of M/S Shetkari Sakhar
Karkhana (Chandrapuri) Limited

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Deepali Jaiswar, Ld. Counsel for the for the Financial Creditor present. No representation on the part of the Personal Guarantor.
2. Ld. Counsel for the Financial Creditor submits that the Principal Borrower submitted the OTS proposal before the Borrower, the same proposal forwarded to the Head Office. She seeks three weeks' time for settling.
3. At the request of Counsel for the Financial Creditor, the matter is adjourned to **01.05.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)